

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO135(ND)/2016  
CA NO.

CORAM:

**PRESENT: CHIEF JUSTICE M. M. KUMAR**  
**Hon'ble President**

**Smt. Ina Malhotra**  
**Hon'ble Member (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016**

**NAME OF THE COMPANY:**

M/S Supreme Infrastructure India Pvt. Ltd.  
Vs.

M/s. San Jose Supreme Tollways Development Pvt. Ltd. Ors

**SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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**ORDER**

Petition mentioned.

2. We have heard learned counsel for the parties at some length. Learned counsel for the Respondents states that reply shall be filed within three weeks with a copy in advance to the counsel opposite and in the meantime no precipitate action would be taken by them . It has further been stated that respondents shall not take any stand in support of the termination of the contract dated 24<sup>th</sup> June 2016.
3. Rejoinder if any shall be filed within one week thereafter.
4. List on 28<sup>th</sup> October 2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(INA MALHOTRA)  
MEMBER (J)

4<sup>th</sup> October, 2016  
(A.k. Arora)